

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF PUBLIC ENTERPRISES  
**LOK SABHA**

**UNSTARRED QUESTION No. 572**

**TO BE ANSWERED ON 06.02.2018**

**Privatisation of PSUs**

**572. SHRI K.C. VENUGOPAL:**

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has decided to privatize various profit making and other public sector enterprises;
- (b) if so, the details of the major public sector enterprises decided for privatisation during the last two years;
- (c) the reasons behind such a move;
- (d) whether the Government proposes to take any measures to ensure job security and safety of employees currently working in these public sector enterprises; and
- (e) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES**

**(SHRI BABUL SUPRIYO)**

(a) to (c): As per the information provided by Department of Investment and Public Asset Management (DIPAM), the criteria for strategic disinvestment of CPSEs are not based on profitability. NITI Aayog has been mandated to identify the CPSEs for strategic disinvestment. DIPAM has informed that NITI Aayog has classified CPSEs into “high priority” and “low priority” based on (a) National Security, (b) Sovereign function at arm’s length, and (c) Market Imperfections and Public Purpose, for the purpose of strategic disinvestment. The CPSEs falling under “low priority” are covered for strategic disinvestment. List of CPSEs for which Government has given ‘in-principle’ approval for strategic disinvestment (other than acquisition by similarly placed CPSEs) is given at Annexure.

(d) and (e): As regards the employee related issues, DIPAM has informed that the terms and conditions of the strategic sale suitably address employees’ concerns in the Share Purchase Agreement (SPA) / Share Holders Agreement (SHA) to be signed by the Government with the strategic buyer.

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Annex referred to in parts (a) to (c) in reply to Lok Sabha Unstarred Question No.572 for reply on 06.02.2018

**List of CPSEs for which Government has given 'in-principle' approval for strategic disinvestment (other than acquisition by similarly placed CPSEs)**

- 1) Scooters India Ltd.
- 2) Bridge & Roof India Ltd.
- 3) Pawan Hans Ltd.
- 4) Bharat Pumps Compressors Ltd.
- 5) Central Electronics Ltd.
- 6) Bharat Earth Movers Ltd.
- 7) Hindustan Newsprint Ltd. (subsidiary)
- 8) Ferro Scrap Nigam Ltd.( subsidiary)
- 9) Hindustan Fluorocarbon Ltd. (subsidiary)
- 10) Cement Corporation of India Ltd.
- 11) Nagarnar Steel Plant of NMDC.
- 12) Bhadrawati, Salem and Durgapur units of SAIL.
- 13) Air India.
- 14) Dredging Corporation of India Ltd.
- 15) HLL Lifecare Ltd.
- 16) Indian Medicines & Pharmaceutical Corporation Ltd.
- 17) Karnataka Antibiotics and Pharmaceuticals Ltd.